

THE CUSTOMS (AMENDMENT) ACT, 1989

No. 40 OF 1989

[26th October, 1989.]

An Act further to amend the Customs Act, 1962.

BE it enacted by Parliament in the Fortieth Year of the Republic of India as follows:—

1. This Act may be called the Customs (Amendment) Act, 1989.

Short
title.

2 of 1962. 2. In section 123 of the Customs Act, 1962 (hereinafter referred to as the principal Act), in sub-section (2), for the words “, diamonds, manufactures of gold or diamonds”, the words “and manufactures thereof” shall be substituted.

Amend-
ment of
section
123.

3. In section 135 of the principal Act, in sub-section (1), in clause (i), in the proviso, for the words “one year”, the words “three years” shall be substituted.

Amend-
ment of
section
135.